

**ORISSA ORDINANCE No. 3 OF 1968**  
**THE ORISSA UNIVERSITY AUTHORITIES (VALIDATION AND**  
**TERM OF OFFICE) (AMENDMENT) ORDINANCE, 1968**

*[ Promulgated by the Governor of Orissa on the 30th April 1968, published in an extraordinary issue of the Orissa Gazette dated the 30th April 1960 ]*

AN

**ORDINANCE**

**TO AMEND THE ORISSA UNIVERSITY AUTHORITIES (VALIDATION AND**  
**TERM OF OFFICE) ACT, 1968**

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action in the matter of amending the Orissa University Authorities (Validation and Term of Office) Act, 1968 in the manner hereinafter appearing.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Nineteenth Year of the Republic of India :—

Short title  
and commen-  
cement.

1. (1) This Ordinance may be called the Orissa University Authorities (Validation and Term of Office) (Amendment) Ordinance, 1968.

(2) It shall come into force at once.

Amendment  
of section 3,  
Orissa Act  
6 of 1968.

2. In section 3 of the Orissa University Authorities (Validation and Term of Office) Act, 1968 for clause (b) the following clause shall be substituted, namely :—

Orissa Act  
6 of 1968

“(b) all such members—

(i) of the Senate and the Academic Council of any University shall cease to hold office with effect from the 1st day of May, 1968; and

(ii) of the Syndicate of any University shall cease to hold office with effect from the 1st day of July, 1968; and”

S. S. ANSARI

Governor of Orissa

*Dated the 30th April 1968*